## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP No. 14/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: M/s. K. C. Holdings Pvt. Ltd.

M/s. Caprihans India Limited

SECTION OF THE COMPANIES ACT: 241, 242, 243, 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE	
l.	Kural	Advocate	X	
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2	6 40 8	Tajoo Counsel for Wagle Petitionels.		
			Avogle Tiblialo.	
	Sindhu	Bhatt Representative de Retitioners		

Her. Vishal Talsania 3.

ilb. Desai Desai Carrinjee & Mulla

Advocates for Aspondeur NOS 2 to 4

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Advocates for Restondents Nov 1,589 29.

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## Order <u>Order</u> <u>CP No. 14/241 to 244/NCLT/MB/MAH/2016</u>

Though the Counsel appearing on either side has stated that the settlement efforts are in advance stage, however, they sought for completion of pleadings, hence time for filing reply has been extended for two more weeks, rejoinder if any, two weeks thereafter.

Parties are directed to go report settlement, if any on 18.11.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)